

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 85/252(3)/NCLT/AHM/2018**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.04.2018**

Name of the Company: Hemant Maheshwari & ors.  
(Shri Satpuda Warehousing Pvt Ltd.)  
V/s.  
Registrar of Companies, Gwalior

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1.	JATIN KAPADIA I/b PRATIK TRIPATHI	PCS	P-124	Jatin H. Kapadia.
2.				

**ORDER**

Learned PCS Mr. Jatin Kapadia i/b Learned PCS Mr. Pratik Tripathi present for the Appellant. None present for the ROC.

The representation of ROC is received.

The Appellant has filed an affidavit by clarifying its position with regard to the **shell company and on unusual transaction made, if any, during the demonetisation period.**

Heard the arguments of learned PCS for the Appellant.

The order is reserved.

*Manora*  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 3rd day of April, 2018.

  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**